GOVERNMENT OF INDIA MINISTRY OF LABOUR AND EMPLOYMENT LOK SABHA UNSTARRED QUESTION NO. 1963 TO BE ANSWERED ON 13.03.2023

DATA ON CHILD LABOUR

1963. SHRI VIJAY BAGHEL: SHRI UPENDRA SINGH RAWAT:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a)whether the Government do not have any mechanism to keep a check on child labour and also keep data on child labour, if so, the details thereof, if not the reasons therefor;
- (b) the fresh steps taken by the Government for strict implementation of the Child Labour (Prohibition and Regulation) Act, 1986;
- (c)whether despite the complete ban on child labour by the Government, crores of children are still employed and working in various sectors and if so, the details thereof during the last three years, State/ UT-wise and sector-wise;
- (d)whether cases of employment of child labour by several persons and violation of relevant laws have come to light and if so, the details thereof for the said period, State-wise;
- (e)whether the Government has undertaken any review with regard to child labour, if so, the details thereof; and
- (f)the number of child labour cases reported in the country especially in Uttar Pradesh during the above-said period and the action taken thereon?

ANSWER

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT (SHRI RAMESWAR TELI)

(a) to (f): The Government is pursuing multipronged strategy to eliminate child labour and has taken comprehensive measures which include legislative measures, rehabilitation strategy, providing right to free education and general socio-economic development. The details of statutory and legislative measures, rehabilitation strategy and education are as under:

Contd..2/-

- (i) Enactment of the Child and Adolescent Labour (Prohibition & Regulation) Act, 1986. The Act *inter-alia* covers complete prohibition of work or employment of children below 14 years of age in any occupation or process and prohibition of adolescents in the age group of 14 to 18 years in hazardous occupations and processes. It also provides for stricter punishment for employers for violation of the Act and made the offence as cognizable.
- (ii) Framing of the Child and Adolescent Labour (Prohibition and Regulation) Rules, 1988. The Rules inter *-alia*, provide for District Nodal Officer (DNO) and Task Force at district level under chairpersonship of District Magistrate to ensure that the provisions of the Act are properly enforced.
- (iii) Framing of model State Action Plan enumerating action points to be taken by respective State Governments.
- (iv) Implementation of National Child Labour Project (NCLP) Scheme for rehabilitation of child labour, which has now been subsumed under Samagara Shiksha Abhiyan (SSA), Scheme.

As per "Crime in India" a publication of National Crime Records Bureau, 772, 476 and 613 number of cases were registered during calendar years 2019, 2020 and 2021 respectively under Child and Adolescent Labour (Prohibition and Regulation) Act, 1986 in the country. State-wise details are at Annexure.

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ANNEXURE REFERRED TO IN REPLY TO PART (a) TO (f) OF LOK SABHA UNSTARRED QUESTION NO. 1963 FOR 13.03.2023 BY SHRI VIJAY BAGHEL AND SHRI UPENDRA SINGH RAWAT REGARDING DATA ON CHILD LABOUR

Number of cases registered under Child and Adolescent Labour (Prohibition and Regulation) Act, 1986, State / Union Territories -wise:

Sl. No.	State/UT	2019	2020	2021
1	Andhra Pradesh	2	37	12
2	Arunachal Pradesh	0	1	0
3	Assam	68	40	78
4	Bihar	15	3	14
5	Chhattisgarh	2	0	0
6	Gujarat	64	39	40
7	Haryana	11	1	12
8	Himachal Pradesh	0	1	0
9	Jharkhand	18	27	5
10	Karnataka	83	54	58
11	Kerala	2	0	3
12	Madhya Pradesh	4	1	5
13	Maharashtra	53	29	57
14	Meghalaya	2	0	0
15	Odisha	0	0	6
16	Punjab	8	11	8
17	Rajasthan	48	30	19
18	Tamil Nadu	3	2	26
19	Telangana	314	147	224
20	Tripura	0	1	0
21	Uttar Pradesh	9	1	1
22	Uttarakhand	27	41	25
23	West Bengal	7	3	2
24	Chandigarh	0	1	7
25	Daman & Diu	2	0	0
26	Delhi	30	6	11
	TOTAL	772	476	613

Source: Crime in India, National Crime Records Bureau
